

C. A. T. Bench, JAIPUR

Date of Order	Orders
4.2.93	<p>Mr. K. L. Thawani, counsel for the petitioner.</p> <p>Mr. U. D. Sharma, counsel for the respondents.</p> <p>Heard.</p> <p>This is an M.P. for amendment of the O.A. The representation against the adverse entry in the A.C.R. for the year 1989-90 has been decided vide an order dated 2.11.92 against the applicant during the pendency of the O.A., and the petitioner, therefore wants to add a relief in the O.A., challenging this order also as it pertains to the same adverse entry. The counsel for the respondents does not object to this amendment being made in the O.A. M.P. is allowed. Amended O.A. be filed within fourteen days.</p> <p>M.P. stands disposed of.</p> <p><i>Gopalsingh (GOPAL KRISHNA) Member (Judl.)</i></p> <p><i>Copy sent to the app Counsel via Vide 1308</i></p> <p><i>Date 16-2-92</i></p> <p><i>Q 1/2/15</i></p>